



IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 4- IA 159 of 2023
In
CP(IB) 416 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Venkatesh Indigenous Pipes Pvt Ltd.
V/s
Engineering Professional Company Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..08/02/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant RP : Mr. Nipun Singhvi, Adv. a/w. Ms. Pragati Tiwari, Adv.
For the Suspended
Management : Mr. Vishal Dave, Adv.

ORDER

IA 159 of 2023

Application is filed by RP under Section 12(A) seeking withdrawal of the main IB Application being CP (IB) No. 416 (AHM) 2020. Learned Counsel for the applicant states that the order passed by this Bench admitting the application dated 15.09.2022 was impugned before the Hon'ble NCLAT wherein the matter was settled accordingly, an application under Section 12(A) is filed before this Bench. The copy of Form-FA is on record. The settlement deed duly executed on 07.01.2023 between the parties is annexed.

The CoC in its 6th meeting at agenda item no. 1 discussed the issue about allowing the withdrawal of the main IB application. The CoC members discussed and voted for withdrawal of the case, with 93.37% voting share.

Considering the submission made and documents on record and the statement by the Learned Counsel for both the sides that the matter is principally settled as per the settlement deed, this application is allowed and disposed of.

CP (IB) 416 (AHM) 2020 stands withdrawn and disposed of.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**